

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

Original Application No. 485 of 2003

Wednesday, this the 28th day of May, 2003

Hon'ble Maj. Gen. K.K.Srivastava, A.M.
Hon'ble Mr. A.K.Bhatnagar, J.M.

Munsi Lal son of late Sri Kundan
posted at Ordnance Equipment Factory
Civil Lines, Kanpur.

....Applicant.

(By Advocate : Shri N.K.Sharma)

Versus

1. Union of India through the Director General
of Ordnance Factories Calcutta.
2. General Manager, Ordnance Equipment
Factory, Civil Lines, Kanpur.
3. Assistant Work Manager (Administration)
Ordnance Equipment Factory, Kanpur.

.... Respondents.

(By Advocate : Shri V.V.Mishra)

ORDER (ORAL)

By Hon'ble Maj. Gen. K.K.Srivastava, A.M. :

In this O.A. filed under Section 19 of A.T. Act, 1985,
the applicant has prayed for direction to respondents to pay
the difference of salary to the applicant from 1993 to 2000.

2. The grievance of the applicant is that in pursuance to the
order of this Tribunal dated 29.6.1999 passed in OA No.514/92.,
the respondents have given the promotion to the applicant as
Carpenter skilled Grade-II in pay scale of Rs.950-1500 u.s.o.p.


Contd...2.

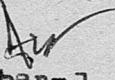
year 1993 but the respondents have not paid the arrears which the applicant is legally entitled to. The applicant has filed the representation before respondent No.3 on 26.2.2003 (Annexure-2).

3. Shri V.V.Mishra, learned counsel for the respondents submitted that the applicant should ^{have} waited for some reasonable time for the decision of the respondents before approaching this Tribunal.

4. We have heard the counsel for the parties, considered their submissions and perused ~~the~~ records.

5. In our opinion, the interest of justice shall better be served if the respondents are directed to decide the representation of the applicant dated 26.2.2003 by a reasoned and speaking order within a specified time.

6. In the facts and circumstances, the OA is finally decided at the admission stage itself with direction to respondent No.3 to decide the representation of the applicant dated 26.2.2003 within a period of three months by reasoned and speaking order. No order as to costs.


Member-J


Member-A

RKM/